

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, BENGALURU**  
(Through web-based Video Conferencing Platform)

**ITEM No.14**  
**C.P. (IB)No.62/BB/2023**

**IN THE MATTER OF:**

M/s. Xander Finance Private Limited	...	Petitioner
Vs		
Ms. Anitha Shantharam	...	Respondent

**Order under Section 95 of IBC, 2016**

**Order delivered on 05.02.2024**

**CORAM:**

**JUSTICE (RETD.) T.KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner	:	Ms. Sonali Mehta
For Financial Creditor	:	Shri Arjun Perikal

**ORDER**

1. Heard the Ld. Counsel for the Petitioner and Respondent.
2. The Ld. Counsel for the Petitioner seeks short accommodation to comply with the order dated 19.12.2023. However, the Counsel for the Respondent objected for the same stating that already on last occasion an opportunity was given to file the same.
3. At the request of the Petitioner Counsel, last opportunity is granted to comply with the order dated 19.12.2023. List the case for final hearing on **09.02.2024**.

**Sd/-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(T.KRISHNAVALLI)**  
**MEMBER (JUDICIAL)**